## CENTRAL ADMINISTRATIVE TRIBUNAL / BOUBAY BEACH

## Original Apolication No: 1096/93

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	DATE OF DECISION
<b>SP</b>	ri Surendra Prasad Petitioner
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\$	hri M.A. Mahalle Advocate for the Petitioners
,	Versus
· ·	The Secretary, Min. of Health Respondent
	and Family Welfare, New Delhi
	and others.
and the date was someone	Shri A.I. Bhatkar Advocate for the Respondent(s)
CORAM:	
The Ho	n'ble Shri M.R. Kolhatkar, Member (A)
•.	
The Ue	thle XXXXX Lakshmi Swaminathan, Member (H)
The no	nible &Kxkx Lakshmi Swaminathan, Member (U)
1.	Whether Reporters of local papers may be allowed to see the Judgement?
2.	To be referred to the Reporter or not ? X
3.	Whether their Lordships ish to see the fair copy of $\chi$ the Judgement ?
4.	Whether it needs to be circulated to other Bemches of $\chi$ the Tribunal ?

MR to I hatken

(M.R. Kolhatkar)
Member(A)

# CENTRAL ADMINISTRATIVE TRIBUNAL BOMBAY BENCH

### Original Application No.1096/93

Shri Surendra Prasad

... Applicant

V/s.

The Secretary (Estt. III)
Ministry of Health and Family
Welfare, Nirman Bhavan,
New Delhi.

Director/ Dy. Director Family Welfare Training and Research Centre, 332, S.V.P. Road, Bombay.

Shri N.K. Saxena, Social Worker Instructer, Family Welfare Training and Research Centre I.I.P.S. Compound. Govandi Station Road, Deonar, Bombay.

... Respondents.

CORAM: Hon'ble Shri M.R. Kolhatkar, Member (A)
Hon'ble Smt. Lakshmi Swaminathan, Member (J)

#### Appearance:

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Shri M.A. Mahalle, counsel for the applicant.

Shri A.I. Bhatkar for Shri M.I. Sethma, counsel for the respondents.

#### ORAL JUDGEMENT

Dated: 20.12.93

This application has been filed on 4.10.93 and challenges the memorandum dated 13.1.93 against which a representation was also made on 4.2.92. The respondents have filed a reply and they have urged the basic point of limitation. After hearing the parties we are inclined to condone the delay of a few months after allowing for 18 months from the date of representation. The case is admitted.

We feel that we can dispose of this application by issue of a proper direction to respondent No.1. We dispose of the same by giving the following order.

### ORDER

Respondent No.1 is directed to consider the representation of the applicant dated 4.2.92 at page 23 of the file and dispose of the same within two months from the date of receipt of this order by means of a speaking order. If the applicant is aggrieved by the order passed by Respondent No.1, it will be open to the applicant to approach this Tribunal within one month from the date of receipt of the order.

There shall be no order as to costs.

(Lakshmi Swaminathan)
Member (J)

(M.R. Kolhatkar) Member (A)

Mikalhetkar

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order/Indoment destratched
to Applicatification
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c.f. p. 111/94

for order.

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Applicant in the many by M. A milely
Advocate / Respondent by m. Alloward
Counsil. Board algebraical
The matter adjourned to 11/11/49:
The matter adjourned to 11/11/49:

The matter adjourned to 11/11/49:

The matter adjourned to 11/11/49:

11/11/94

Applicant by Shi Mahalle.
Respondents by Shi Bhetker.
The only grievance of the applicant is other his applicant is other his representation has not been decided within the time decided by the ender of.

20/7/93. All that we ask is that the oespendents his that the representation within 8 weeks from the within 8 weeks from the date of receipt as epy of this order. Lith this direction CP-111/94 is direction CP-111/94 is

order/Jydgement despatched to Applicant/Respondent (s) on 2814/84

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